

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.24/AM-19 dated 28.02.2019 actually held on 13.03.2019 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3	Shri Santosh Das, Asst. Director	DC, MSME
4	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No. 24/AM-19 dated 28.02.2019 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 24/84-ALC3/2018 **MEETING DATE** : 28.02.2019

Case No.: 227/24/84-ALC3/2018	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00651/AM19/	RLA File :03/94/040/00025/AM16/	Lic.No/Date:0310795570 27.04.2015	Defer Date: 11.04.2019
1 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask the firm and RA to furnish the following information : 1. Manufacturing process, stagewise wastage with justification of the Export Product from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 228/24/84-ALC3/2018	Party Name:SUPERHOUSE LTD.,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00652/AM19/	RLA File :06/24/040/00004/AM16/	Lic.No/Date:0610038154 18.05.2015	Defer Date: 11.04.2019
2 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 232/24/84-ALC3/2018	Party Name: SUPERHOUSE LTD.,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00656/AM19/	RLA File :06/24/040/00008/AM16/	Lic.No/Date:0610038161 19.05.2015	Defer Date: 11.04.2019
3 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

4 Case No.: 229/24/84-	Party Name:S.K.	Meet No/Date:24/84-	Status:
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ALC3/2018	EXPORTS	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00653/AM19/	RLA File :06/24/040/00010/AM16/	Lic.No/Date:0610038169 03.06.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask the firm and RA to furnish the following information : 1. CAD/Sketch of the Export Product from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.:230/24/84- ALC3/2018	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 5 :01/84/050/00654/AM19/	RLA File :07/24/040/00062/AM16/	Lic.No/Date:0710108309 03.06.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:231/24/84- ALC3/2018	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 6 :01/84/050/00655/AM19/	RLA File :07/24/040/00094/AM16/	Lic.No/Date:0710108377 16.06.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:77/24/84- ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 7 :01/84/050/00501/AM19/	RLA File :08/24/040/00113/AM16/	Lic.No/Date:0810135643 15.07.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. Committee decided to ask the firm to furnish the following information : 1. Nature of all relevant manmade fibres 2. Content of each import and also cotton in the export product 3. Stagewise wastage with justification of wastage claimed The case stands deferred for re-listing on 11.04.2019.			

Case No.:233/24/84- ALC3/2018	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File 8	RLA File	Lic.No/Date:0810135699	

:01/84/050/00657/AM19/	:08/24/040/00121/AM16/	20.07.2015	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:234/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File 9 :01/84/050/00658/AM19/	RLA File :05/24/040/00242/AM16/	Lic.No/Date:0510395290 12.08.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, and New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:53/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File 10 :01/84/050/00477/AM19/	RLA File :08/24/040/00140/AM16/	Lic.No/Date:0810135840 13.08.2015	Defer Date: 11.04.2019
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. Committee decided to ask the firm to furnish the following information : 1. Nature of all relevant manmade fibres 2. Content of each import and also cotton in the export product 3. Stagewise wastage with justification of wastage claimed The case stands deferred for re-listing on 11.04.2019.			

Case No.:52/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File 11 :01/84/050/00476/AM19/	RLA File :08/24/040/00155/AM16/	Lic.No/Date:0810135921 24.08.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. After detailed deliberation, Committee decided to ask the firm to furnish the following information : 1. Nature of all relevant manmade fibres 2. Content of each import and also cotton in the export product 3. Stagewise wastage with justification of wastage claimed The case stands deferred for re-listing on 11.04.2019.			

Case No.:235/24/84-ALC3/2018	Party Name:NARASIMHA MURTHY.MR(PROP.TE CHNO FLEX	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
12			

	INDUSTRIES)		
HQ File :01/84/050/00659/AM19 /	RLA File :07/24/040/00177/AM16/	Lic.No/Date:0710108638 25.08.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:54/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00478/AM19/	RLA File :08/24/040/00160/AM16/	Lic.No/Date:0810135938 27.08.2015	Defer Date: 11.04.2019
13	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. Committee decided to ask the firm to furnish the following information : 1. Nature of all relevant manmade fibres 2. Content of each import and also cotton in the export product 3. Stagewise wastage with justification of wastage claimed The case stands deferred for re-listing on 11.04.2019.		

Case No.:236/24/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00660/AM19/	RLA File :07/24/040/00174/AM16/	Lic.No/Date:0710108665 01.09.2015	
14	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 19.02.2019 and email dated 25.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:237/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00661/AM19/	RLA File :08/24/040/00167/AM16/	Lic.No/Date:0810136057 15.09.2015	
15	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

16	Case No.:238/24/84-	Party Name:ARVIND	Meet No/Date:24/84-	Status:
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ALC3/2018	GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00662/AM19/	RLA File :08/24/040/00210/AM16/	Lic.No/Date:0810136124 29.09.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmadabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:41/24/84- ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 17 :01/84/050/00465/AM19/	RLA File :30/24/040/00009/AM16/	Lic.No/Date:3010103615 01.10.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ludhiana. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:239/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 18 :01/84/050/00663/AM19/	RLA File :08/24/040/00223/AM16/	Lic.No/Date:0810136297 15.10.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmadabad. Committee decided to ask the firm and RA to furnish the following information : 1. To explain the weight of export is higher than import from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.:240/24/84- ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 19 :01/84/050/00664/AM19/	RLA File :06/24/040/00033/AM16/	Lic.No/Date:0610038256 19.11.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:242/24/84- ALC3/2018	Party Name:CLOTHING CONNECTIONS,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 20 :01/84/050/00666/AM19/	RLA File :32/24/040/00029/AM16/	Lic.No/Date:3210077748 20.11.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was			

automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application.
The case stands deferred for re-listing on 11.04.2019.

21	Case No.: 241/24/84- ALC3/2018	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00665/AM19/	RLA File :32/24/040/00033/AM16/	Lic.No/Date:3210077756 01.12.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask the firm and RA to furnish the following information : 1. Input to be given in square meter, 2. Sketch and CAD both of export product. 3. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.				

22	Case No.: 244/24/84- ALC3/2018	Party Name:AADIDEV TRADE INTERNATIONAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00668/AM19/	RLA File :07/24/040/00331/AM16/	Lic.No/Date:0710109194 22.12.2015	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

23	Case No.: 243/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00667/AM19/	RLA File :07/24/040/00336/AM16/	Lic.No/Date:0710109218 05.01.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

24	Case No.: 247/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00671/AM19/	RLA File :07/24/040/00341/AM16/	Lic.No/Date:0710109261 13.01.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

25	Case No.: 57/24/84-	Party Name:GANGA	Meet No/Date:24/84-	Status:
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ALC3/2018	ACROWOOLS LIMITED	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00481/AM19/	RLA File :30/24/040/00038/AM16/	Lic.No/Date:3010103703 25.01.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ludhiana. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:42/24/84- ALC3/2018	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00466/AM19/	RLA File :08/24/040/00389/AM16/	Lic.No/Date:0810137167 09.02.2016	
26	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request to this office on 05.03.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, NC decided to ratify the norms for import item Sl. No. 3 to 7 net to net + 1% wastage and remaining as applied on input of the export product for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:257/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00681/AM19/	RLA File :07/24/040/00382/AM16/	Lic.No/Date:0710109412 17.02.2016	Defer Date: 11.04.2019
27	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : 1. Export product name with end use 2. Manufacturing process 3. Stagewise wastage for each export product for each input 4. Justification for claiming wastage 5. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.		

Case No.:260/24/84- ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00684/AM19/	RLA File :07/24/040/00415/AM16/	Lic.No/Date:0710109548 22.03.2016	Defer Date: 11.04.2019
28	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.		

29	Case No.:43/24/84-	Party Name:SURYA	Meet No/Date:24/84-	Status:
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ALC3/2018	TEXTTECH,	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00467/AM19/	RLA File :22/24/040/00129/AM16/	Lic.No/Date:2210015484 23.05.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chandigarh. Committee decided to ask the firm and RA to furnish the following information : 1. Manufacturing process, reason for no claiming of wastage in manufacturing the export product from the input item from the firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.:44/24/84- ALC3/2018	Party Name:APSARA SILKS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
30 HQ File :01/84/050/00468/AM19/	RLA File :07/24/040/00014/AM17/	Lic.No/Date:0710109884 30.05.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:45/24/84- ALC3/2018	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
31 HQ File :01/84/050/00469/AM19/	RLA File :35/24/040/00009/AM17/	Lic.No/Date:3510044947 31.05.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Madurai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:46/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
32 HQ File :01/84/050/00470/AM19/	RLA File :07/24/040/00125/AM17/	Lic.No/Date:0710110036 01.07.2016	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:47/24/84- ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
33 HQ File :01/84/050/00471/AM19/	RLA File :07/24/040/00124/AM17/	Lic.No/Date:0710110049 04.07.2016	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information :

1. Export product name with end use
2. Manufacturing process
3. Stagewise wastage for each export product for each input
4. Justification for claiming wastage
5. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

34	Case No.: 101/24/84-ALC3/2018	Party Name:AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00525/AM19/	RLA File :07/24/040/00140/AM17/	Lic.No/Date:0710110132 21.07.2016	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

35	Case No.: 48/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00472/AM19/	RLA File :05/23/040/00232/AM17/	Lic.No/Date:0510399395 09.08.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

36	Case No.: 49/24/84-ALC3/2018	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00473/AM19/	RLA File :09/24/040/00221/AM17/	Lic.No/Date:0910064044 16.08.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Hyderabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

37	Case No.: 50/24/84-ALC3/2018	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00474/AM19/	RLA File :05/24/040/00268/AM17/	Lic.No/Date:0510399582 30.08.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee				



decided to ask RA to furnish the hard copy of the application.
The case stands deferred for re-listing on 11.04.2019.

38

Case No.:116/24/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00540/AM1 9/	RLA File :07/24/040/00183/AM17/ 9/	Lic.No/Date:071011033 7 30.08.2016	

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLYAWAY TOP STYLE NO.010027 MADE OUT OF 100% SILK 16M/M DOUBLE GGT FINISHMENT SOLID DYED COLOUR BLACK GSM 80 (+/-10%) & 100% SILK 10M/M DOUBLE GGT FINISHMENT SOLID DYED COLOUR BLACK GSM 40 (+/-10%)	140.000 Number	1.	100% SILK 16M/M DOUBLE GGT 44INCH FINISHMENT SOLID DYED COLOR BLACK GSM 80 (+/- 10%)	As applied
			2.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR BLACK GSM 40 (+/- 10%)	As applied
2.	Half Sleeve Top Style No.410036 Made out of 100% SILK 10M/M GGT FINISHMENT SOLID DYED COLOR BLACK GSM 40 (+/-10%)	100.000 Number	2.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR BLACK GSM 40 (+/- 10%)	As applied
3.	Crepin Style no.010056 Made out of 100% SILK 10M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	120.000 Number	3.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	As applied
4.	Foil Top Style No.100033 Made Out of 100% SILK 10M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	140.000 Number	3.	100% SILK 10M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/-10%)	2.1 square meter/ per piece
5.	Foil Pant Style No.200005 Made Out of 100% SILK 16M/M DOUBLE GGT FINISHMENT SOLID DYED COLOR BLACK	110.000 Number	1.	100% SILK 16M/M DOUBLE GGT 44INCH FINISHMENT SOLID DYED	1.38 square meter/ per piece

	GSM 80 (+/-10%)				COLOR BLACK GSM 80 (+/-10%)		
6.	Vintage Skirt Style No.220004 Made Out of 100% SILK 5.5M/M CRINKLE CHIFFION FINISHMENT SOLID DYED COLOR ANTIQUE GSM 30 (+/-10%)	75.000 Number		4.	100% SILK 5.5M/M CRINKLE CHIFFION 43INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 30 (+/-10%)	As applied	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:51/24/84-ALC3/2018		Party Name:CHELSEA MILLS LLP		Meet No/Date:24/84-ALC3/2018 28.02.2019		Status: Deferred
39	HQ File :01/84/050/00475/AM19/	RLA File :05/23/040/00283/AM17/		Lic.No/Date:0510399780 20.09.2016		Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.						

Case No.:125/24/84-ALC3/2018		Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED		Meet No/Date:24/84-ALC3/2018 28.02.2019		Status: Approved
40	HQ File :01/84/050/00549/AM19/	RLA File :07/24/040/00222/AM17/		Lic.No/Date:071011046 8 30.09.2016		
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.						

Case No.:117/24/84-ALC3/2018		Party Name:HIMATSINGKA SEIDE LTD		Meet No/Date:24/84-ALC3/2018 28.02.2019		Status: Deferred
41	HQ File :01/84/050/00541/AM19/	RLA File :07/24/040/00199/AM17/		Lic.No/Date:0710110493 05.10.2016		Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : <ol style="list-style-type: none"> 1. Export product name with end use 2. Manufacturing process 3. Stagewise wastage for each export product for each input 4. Justification for claiming wastage 5. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.						

Case No.:136/24/84-ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
42 HQ File :01/84/050/00560/AM19/	RLA File :07/24/040/00249/AM17/	Lic.No/Date:0710110645 15.11.2016	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:128/24/84-ALC3/2018	Party Name:AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
43 HQ File :01/84/050/00552/AM19/	RLA File :07/24/040/00231/AM17/	Lic.No/Date:0710110662 17.11.2016	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

44

Case No.:140/24/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved	
HQ File :01/84/050/00564/AM19 /	RLA File :07/24/040/00266/AM17 /	Lic.No/Date:0710110671 18.11.2016		
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	STYLE 1065 TOSCANA TOP MADE OUT OF 100% SILK 16M/M CDC FINISHMENT SOLID DYED COLOR BLACK GSM 80 (+/- 10%)	79.000 Number	1. 100% SILK 16M/M CDC 43INCH FINISHMENT SOLID DYED COLOR BLACK GSM 80 (+/- 10%)	As applied
2.	STYLE 1065 TOSCANA TOP MADE OUT OF 100% SILK 16M/M CDC FINISHMENT SOLID DYED COLOR RFD FOR JADE GSM 80 (+/- 10%)	68.000 Number	2. 100% SILK 16M/M CDC 43INCH FINISHMENT SOLID DYED COLOR RFD FOR JADE GSM 80 (+/- 10%)	2.35 Sq.meter (as per CAD)
3.	STYLE 1065 TOSCANA	198.000	3. 100% SILK 16M/M	2.35 Sq.

TOP MADE OUT OF 100% SILK 16M/M CDC FINISHMENT SOLID DYED COLOR RFD FOR BLUSH (LT-PINK) GSM 80 (+/- 10%)	Number	CDC 43INCH FINISHMENT SOLID DYED COLOR RFD FOR BLUSH (LT- PINK) GSM 80 (+/- 10%)	Meter (as per CAD)
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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 69/24/84- ALC3/2018	Party Name: SRF LIMITED	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00493/AM19/	RLA File :04/24/040/00152/AM17/	Lic.No/Date:0410162561 09.12.2016	Defer Date: 11.04.2019
45 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask the firm and RA to furnish the following information : 1. Content of input Sl. No. 1,2 & 4 in the export product from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 245/24/84- ALC3/2018	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00669/AM19/	RLA File :07/24/040/00290/AM17/	Lic.No/Date:0710110773 13.12.2016	
46 Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 246/24/84- ALC3/2018	Party Name: GARDEN CITY FASHIONS PVT. LIMITED,	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00670/AM19/	RLA File :07/24/040/00291/AM17/	Lic.No/Date:0710110798 15.12.2016	Defer Date: 11.04.2019
47 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 66/24/84- ALC3/2018	Party Name: FASHION ACCESSORIES	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00490/AM19/	RLA File :05/23/040/00453/AM17/	Lic.No/Date:0510400931 26.12.2016	

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

49	Case No.:248/24/84-ALC3/2018	Party Name:COLOR LINES CLOTHING INDIA PVT LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00672/AM19/	RLA File :07/24/040/00308/AM17/	Lic.No/Date:0710110913 05.01.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

50	Case No.:250/24/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00674/AM19/	RLA File :07/24/040/00335/AM17/	Lic.No/Date:0710110946 11.01.2017	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

51	Case No.:249/24/84-ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00673/AM19/	RLA File :07/24/040/00317/AM17/	Lic.No/Date:0710110961 12.01.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

52	Case No.:121/24/84-ALC3/2018	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00545/AM19/	RLA File :03/95/040/00753/AM17/	Lic.No/Date:0310810628 19.01.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask the firm and RA to furnish the following information : 1. Sample of CAD of Export Product Sl. No. 1 from firm. 2. CAD and Sketch of Export Product Sl. No. 2				

3. Hard copy of the application from RA.
The case stands deferred for re-listing on 11.04.2019.

53	Case No.: 55/24/84-ALC3/2018	Party Name:SMART FIT GARMENTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00479/AM19/	RLA File :32/24/040/00037/AM17/	Lic.No/Date:3210078091 31.01.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

54	Case No.: 251/24/84-ALC3/2018	Party Name:SWATY BHINDE - LOUVERLINE BLINDS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00675/AM19/	RLA File :07/24/040/00306/AM17/	Lic.No/Date:0710111065 02.02.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

55	Case No.: 56/24/84-ALC3/2018	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00480/AM19/	RLA File :35/24/040/00049/AM17/	Lic.No/Date:3510045104 03.02.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Madurai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

56	Case No.: 252/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00676/AM19/	RLA File :07/24/040/00354/AM17/	Lic.No/Date:0710111124 14.02.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : 1. Functioning with justification of claiming various finishing chemical from firm. 2. Percentage of chemical of each export product to be given export product wise 3. Wastage claimed to yarn to finish product for each export product 4. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.				

57	Case No.: 258/24/84-	Party Name:BHARAT	Meet No/Date:24/84-	Status:
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ALC3/2018	SILKS	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00682/AM19/	RLA File :07/24/040/00363/AM17/	Lic.No/Date:0710111135 16.02.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

58

Case No.:261/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00685/A M19/	RLA File :07/24/040/00406/AM17/	Lic.No/Date:0710111291 17.03.2017	

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	E61V3107 SURI JACKET, MADE OUT OF 100% NYLON MESH GSM 20 COLOR NAVY, 100% SILK ORGANZA 6M/M GSM 23, COLOR NAVY, LINING FABRIC 100% SILK 8M/M GGT GSM 35, COLOR NAVY	850.000 Number	1.	100% SILK ORGANZA 6M/M IN WIDTH 108-110 CM COLOR NAVY GSM 23 (+/- 10%)	4.20 Sq. Meter / per piece
			3.	100% SILK 8M/M GGT 44 INCH FINISHMENT SOLID DYED COLOR NAVY GSM 35 (+/- 10%) LINING FABRIC	1.12 Sq. Meter / per piece
2.	E61V3107 SURI JACKET, MADE OUT OF 100% NYLON MESH GSM 20 COLOR BUBBLE, 100% SILK ORGANZA 6M/M GSM 23, COLOR BUBBLE, LINING FABRIC 100% SILK 8M/M GGT GSM 35, COLOR BUBBLE	500.000 Number	2.	100% SILK ORGANZA 6M/M IN WIDTH 108-110 CM COLOR BUBBLE GSM 23 (+/- 10%)	4.20 Sq. Meter / per piece
			4.	100% SILK 8M/M GGT 44 INCH FINISHMENT SOLID DYED BUBBLE GSM 35 (+/- 10%) LINING FABRIC	1.12 Sq. Meter / per piece

RA concerned may take necessary action subject to compliance of other usual conditions.

59	Case No.:256/24/84- ALC3/2018	Party Name:AUTOLIV INDIA PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
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HQ File :01/84/050/00680/AM19/	RLA File :07/24/040/00357/AM17/	Lic.No/Date:0710111302 20.03.2017	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:262/24/84-ALC3/2018	Party Name:INTEGRAL TOOLS COMPANY INDIA PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
60 HQ File :01/84/050/00686/AM19/	RLA File :07/24/040/00403/AM17/	Lic.No/Date:0710111326 23.03.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:259/24/84-ALC3/2018	Party Name:AUTOLIV INDIA PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
61 HQ File :01/84/050/00683/AM19/	RLA File :07/24/040/00386/AM17/	Lic.No/Date:0710111406 12.04.2017	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:62/24/84-ALC3/2018	Party Name:INDAUTO FILTERS,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
62 HQ File :01/84/050/00486/AM19/	RLA File :07/24/040/00018/AM18/	Lic.No/Date:0710111467 25.04.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:58/24/84-ALC3/2018	Party Name:SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
63 HQ File :01/84/050/00482/AM19/	RLA File :08/24/040/00023/AM18/	Lic.No/Date:0810140184 01.05.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application.			

The case stands deferred for re-listing on 11.04.2019.

Case No.: 60/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00484/AM19/	RLA File :08/24/040/00014/AM18/	Lic.No/Date:0810140232 04.05.2017	Defer Date: 11.04.2019
64 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm and RA to furnish the following information : 1. Content of each input in the export product from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 59/24/84-ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00483/AM19/	RLA File :07/24/040/00031/AM18/	Lic.No/Date:0710111570 09.05.2017	Defer Date: 11.04.2019
65 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 61/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00485/AM19/	RLA File :08/24/040/00026/AM18/	Lic.No/Date:0810140269 09.05.2017	Defer Date: 11.04.2019
66 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm and RA to furnish the following information : 1. Weight of export product is higher of both the input put in together from firm. 2. Content of each input in the export product. 3. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 88/24/84-ALC3/2018	Party Name: GRASIM INDUSTRIES LTD.	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00512/AM19/	RLA File :34/24/040/00266/AM17/	Lic.No/Date:3410043201 18.05.2017	Defer Date: 11.04.2019
67 Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

68	Case No.: 63/24/84-	Party Name: PRET	Meet No/Date: 24/84-	Status: Approved
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ALC3/2018	INTERPRET CLOTHING PRIVATE LIMITED	ALC3/2018 28.02.2019	
HQ File :01/84/050/00487/AM 19/	RLA File :07/24/040/00049/AM18 /	Lic.No/Date:0710111625 19.05.2017	

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.N o.	Export Product	Export Quantity	Import item	Quantity allowed
1.	2GG050476E GALAXY DRESS MADE OUT OF 100% SILK 12M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%) & ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR ANTIQUE GSM 96 (+/- 10%)	130.000 Number	1. 100% SILK 12M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%) 5. ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR ANTIQUE GSM 96 (+/-10%)	As applied As applied
2.	2GG160003E GALAXY MAXI DRESS MADE OUT OF 100% SILK 12M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%) & ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR ANTIQUE GSM 96 (+/- 10%)	150.000 Number	1. 100% SILK 12M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%) 5. ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR ANTIQUE GSM 96 (+/-10%)	4.32 Sq. Meter 1.85 Sq. Meter
3.	2GG010379E GALAXY TOP MADE OUT OF 100% SILK 8M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%) & ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR ANTIQUE GSM 96 (+/- 10%)	325.000 Number	2. 100% SILK 8M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%) 5. ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR ANTIQUE GSM 96 (+/-10%)	3.0 Sq.Meter 1.48 Sq.Meter

4.	2CI053132E THE GALORE LACE DRESS MADE OUT OF 100% SILK 8M/M GGT FINISHMENT SOLID DYED COLOR MIDNIGHT GSM 40 (+/- 10%) & ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR MIDNIGHT GSM 96 (+/- 10%)	200.000 Number	3.	100% SILK 8M/M GGT 44INCH FINISHMENT SOLID DYED COLOR MIDNIGHT GSM 40 (+/- 10%)	As applied	
			6.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR MIDNIGHT GSM 96 (+/-10%)	As applied	
5.	2GG010373E GOLIDIE TOP MADE OUT OF 100% SILK 12M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%)	360.000 Number	1.	100% SILK 12M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 60 (+/- 10%)	As applied	
6.	2VG530036E GALAXY WRAP MADE OUT OF 100% SILK 8M/M GGT FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%)	100.000 Number	2.	100% SILK 8M/M GGT 44INCH FINISHMENT SOLID DYED COLOR ANTIQUE GSM 40 (+/- 10%)	As applied	
7.	2GG050098E EMBELLISHE D FLAPPER DRESS MADE OUT OF ARTILE NO D075 LACE FABRIC 100% NYLON COLOR BLACK GSM 102.06 (+/- 10%) & ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR BUFF GSM 96 (+/-10%)	165.000 Number	4.	ARTILE NO D075 LACE FABRIC 100% NYLON WIDTH 150 CMS COLOR BLACK GSM 102.06 (+/- 10%)	As applied	
			7.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR BUFF GSM 96 (+/-10%)	As applied	
8.	2LC160008T DOREEN HOOK AND EYE GOWN MADE OUT OF ARTILE NO D075 LACE FABRIC 100% NYLON COLOR BLACK GSM 102.06 (+/- 10%) & ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR RAIN GSM 96 (+/-10%)	50.000 Number	8.	ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR RAIN GSM 96 (+/-10%)	As applied	
9.	2LC160005T ALICIA HANDKERCH IEF DRESS MADE OUT OF ARTILE	50.000 Number	4.	ARTILE NO D075 LACE FABRIC 100% NYLON WIDTH 150 CMS COLOR	As applied	

	NO D075 LACE FABRIC 100% NYLON COLOR BLACK GSM 102.06 (+/- 10%) & ART NO UE- 20846 LINING FABRIC 95% POLYESTER 5% SPANDEX COLOR RAIN GSM 96 (+/-10%)			8.	BLACK GSM 102.06 (+/- 10%) ART NO UE-20846 LINING FABRIC 95% POLYESTER 5% SPANDEX WIDTH 54 INCH COLOR RAIN GSM 96 (+/-10%)	As applied	
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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 115/24/84- ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 69 :01/84/050/00539/AM19/	RLA File :03/95/040/00095/AM18/	Lic.No/Date:0310813521 25.05.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 161/24/84- ALC3/2018	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File 70 :01/84/050/00585/AM19/	RLA File :08/24/040/00028/AM18/	Lic.No/Date:0810140439 06.06.2017	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 06.03.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 64/24/84- ALC3/2018	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File 71 :01/84/050/00488/AM19/	RLA File :07/24/040/00097/AM18/	Lic.No/Date:0710111812 22.06.2017	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 92/24/84- ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File 72	RLA File	Lic.No/Date:3410043310	Defer Date:

:01/84/050/00516/AM19/	:34/24/040/00030/AM18/	23.06.2017	11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 65/24/84-ALC3/2018	Party Name: GUPTA ENTERPRISES	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File 73 :01/84/050/00489/AM19/	RLA File :26/24/040/00009/AM18/	Lic.No/Date:2610012806 28.07.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Visakhapatnam. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 221/24/84-ALC3/2018	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File 74 :01/84/050/00645/AM19/	RLA File :56/24/040/00020/AM18/	Lic.No/Date:5610005200 23.08.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Indore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 102/24/84-ALC3/2018	Party Name: KORRUN INDIA PVT LTD	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File 75 :01/84/050/00526/AM19/	RLA File :07/24/040/00154/AM18/	Lic.No/Date:0710112077 31.08.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.: 67/24/84-ALC3/2018	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File 76 :01/84/050/00491/AM19/	RLA File :07/24/040/00135/AM18/	Lic.No/Date:0710112125 12.09.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : 1. Weight of export product is higher than in input from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

77	Case No.:109/24/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Withdrawn
	HQ File :01/84/050/00533/AM19/	RLA File :07/24/040/00181/AM18/	Lic.No/Date:0710112212 03.10.2017	
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. As informed by AEPC member of the Norms Committee that the above said licence is not alive. Therefore, NC decided to withdraw the case.				

78	Case No.:118/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00542/AM19/	RLA File :07/24/040/00188/AM18/	Lic.No/Date:0710112289 23.10.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

79	Case No.:87/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00511/AM19/	RLA File :34/24/040/00186/AM18/	Lic.No/Date:3410043586 06.11.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

80	Case No.:119/24/84-ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00543/AM19/	RLA File :07/24/040/00195/AM18/	Lic.No/Date:0710112393 10.11.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

81	Case No.:126/24/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00550/AM19/	RLA File :07/24/040/00226/AM18/	Lic.No/Date:0710112396 10.11.2017	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad and firm has submitted their request on 16.11.2018 alongwith application for ratification of norms against the				

above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

82	Case No.: 207/24/84-ALC3/2018	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00631/AM19/	RLA File :08/24/040/00191/AM18/	Lic.No/Date:0810141319 15.11.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

83	Case No.: 120/24/84-ALC3/2018	Party Name:AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00544/AM19/	RLA File :07/24/040/00201/AM18/	Lic.No/Date:0710112454 23.11.2017	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.: 137/24/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00561/AM 19/	RLA File :07/24/040/00247/AM18 /	Lic.No/Date:0710112492 06.12.2017	

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 15.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	18-1-002040-DR01031 3D FLAT CHIFFON DRESS (FUSCA) MADE OUT OF 100% COTTON VOILE 80S / 44 INCH FINISHMENT: SOLID DYED COLOR PORCELIAN GSM 80 (+/-10%) AND LINING	1500.000 Number	1.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: PORCELIAN	As applied

	FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: PORCELIAN GSM 106 (+/-10%)					
2.	E21WD608 AMIA DRESS MADE OUT OF 100% NYLON MESH / 52 INCH FINISHMENT: SOLID DYED COLOR AURA GSM 30 (+/-10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: AURA GSM 106 (+/-10%)	60.000 Number		2.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: AURA	As applied
3.	E21WD608 AMIA DRESS MADE OUT OF 100% NYLON MESH / 52 INCH FINISHMENT: SOLID DYED COLOR DARK OZONE GSM 40 (+/- 10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: ANTIQUE GSM 106 (+/-10%)	60.000 Number		3.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: DARK OZONE	As applied
4.	E411R508 PHYRINA BLOUSE MADE OUT OF 100% SILK GGT 40GSM / 44 INCH FINISHMENT: SOLID DYED COLOR ANTIQUA GSM 40 (+/- 10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027;	225.000 Number		4.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: ANTIQUE	As applied

	CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: ANTIQUE GSM 106 (+/-10%)					
5.	E411R508 PHYRINA BLOUSE MADE OUT OF 100% SILK GGT 40GSM / 44 INCH FINISHMENT: SOLID DYED COLOR NAVY GSM 40 (+/-10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY GSM 106 (+/-10%)	150.000 Number		5.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVYs	As applied
6.	E411R608 FRANCISCA DRESS MADE OUT OF 100% SILK GGT 40GSM / 44 INCH FINISHMENT: SOLID DYED COLOR NAVY GSM 40 (+/-10%) AND LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY GSM 106 (+/-10%)	293.000 Number		6.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY	3.42 Sq. meter /per piece
7.	E41DF508 LEELA BLOUSE MADE OUT OF 100% SILK ORGANZA 30GSM / 44 INCH FINISHMENT:SOLID DYED COLOR NAVY GSM 30 (+/-10%), LINING FABRIC ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POLY, 5% SPANDEX; WEIGHT: 106GSM (+/-	300.000 Number		7.	ITEM NO. STRETCH POLY GGT FSFS027; CONTENT:95%POL Y, 5% SPANDEX; WEIGHT: 106GSM; WIDTH: 145CM; COLOR: NAVY	As applied
				8.	ITEM NO. POLY GGT ; CONTENT:100%POL YESTER; WEIGHT: 60GSM; WIDTH: 115CM; COLOR: NAVY	As applied

	10%); WIDTH: 145CM; COLOR: NAVY & COMBO FABRIC ITEM NO. POLY GGT ; CONTENT:100%POLY ESTER; WEIGHT: 60GSM (+/-10%); WIDTH: 115CM; COLOR: NAVY					
8.	2GG030136E DEVERE EMBELLISHED MINI SKIRT MADE OUT OF 100% VISCOSE GGT 70GSM / 44 INCH FINISHMENT: SOLID DYED COLOR WHISKEY GSM 70 (+/- 10%) & LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: WHISKEY	125.000 Number	9.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: WHISKEY	As applied	
9.	2CI150066E WINDS OF CHANGE BEADED SLIP DRESS MADE OUT OF 100% SILK GGT 40GSM (+/-10%) / 44 INCH FINISHMENT: SOLID DYED COLOR BUFF & LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: BUFF	160.000 Number	10.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: BUFF	As applied	
10.	2SB170005E DEVERE EMBELLISHED JUMPSUIT MADE OUT OF SATIN BACK CREPE / S90600 / 230 GSM (+/-10%) / / 82% TRIACETATE18% POLY / COL: SWAN, LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE	100.000 Number	11.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: SWAN	As applied	

	STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: SWAN & COMBO FABRIC 100% VISCOSE GGT 70GSM (+/-10%) / 44" FINISHMENT: SOLID DYED COLOR SWAN					
11.	2SW150063E WANTED COCKTAIL DRESS 19MM SILK STRETCH CHARM, 95GSM (+/- 10%) / 44 INCH FINISHMENT: SOLID DYED COLOR PEACH & LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: PEACH	125.000 Number		12.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: PEACH	As applied
12.	2SW170009E IN THE SPOTLIGHT SLAYER ONEJI MADE OUT OF 19MM SILK STRETCH CHARM, 95GSM (+/- 10%) / 44 INCH FINISHMENT: SOLID DYED COLOR RAIN LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: RAIN & COMBO FABRIC 100% VISCOSE GGT 70GSM (+/-10%) / 44" FINISHMENT: SOLID DYED COLOR RAIN	156.000 Number		13.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: RAIN	As applied
13.	2GG150047E DEVERE COCKTAIL DRESS MADE OUT OF 100% VISCOSE GGT 70GSM (+/- 10%) / 44" FINISHMENT: SOLID DYED COLOR	100.000 Number		14.	ITEM NO. UE 20846; CONTENT:95%POL YESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR:	As applied

	ANTIQUE AND LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: ANTIQUE				ANTIQUE		
14.	2ME150043E WILD ROSE EMBELLISHED DRESS MADE OUT OF 100% NYLON MESH 20GSM (+/- 10%) / 44" FINISHMENT: SOLID DYED COLOR ANTIQUE AND LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: ANTIQUE	200.000 Number		15.	ITEM NO. UE 20846; CONTENT:95%POLYESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: ANTIQUE	3.17 Sq. Meter /Per piece	
15.	2SW040217P CLARA BOMBER JACKET MADE OUT OF 19MM PRINTED STRETCH SILK CHARMUESE, 94% SILK, 6% LYCRA, WILD ROSE PRINT / A-WS200 S/W / W-52", CUTTABLE 48" GSM 95 (+/-10%) AND LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: ROS	100.000 Number		16.	19MM PRINTED STRETCH SILK CHARMUESE, 94% SILK, 6% LYCRA, WILD ROSE PRINT / A-WS200 S/W / W-52", CUTTABLE 48"	1.16 Sq. Meter /Per piece	
				17.	ITEM NO. UE 20846; CONTENT:95%POLYESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: ROSE	3.03 Sq. Meter /Per piece	
16.	2PM040222P CLARA BOMBER JACKET MADE OUT OF POLY VISCOSE PRINTED FABRIC / 296-ANDREA / 67%VISCOSE, 33%POLYESTER * (WITHOUT BURN-OUT PRINT) / W-139CM / COLOR WILD	80.000 Number		18.	ITEM NO. UE 20846; CONTENT:95%POLYESTER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM; WIDTH: 140CM; COLOR: ROSE	As applied	

	ROSE GSM 95 (+/-10%) AND LINING FABRIC ITEM NO. UE 20846; CONTENT:95%POLYE STER, 5% SPANDEX WOVEN FABRIC; WEIGHT: 96GSM (+/- 10%); WIDTH: 140CM; COLOR: ROSE					
RA concerned may take necessary action subject to compliance of other usual conditions.						

Case No.:138/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
85 HQ File :01/84/050/00562/AM19/	RLA File :07/24/040/00253/AM18/	Lic.No/Date:0710112498 07.12.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:141/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
86 HQ File :01/84/050/00565/AM19/	RLA File :07/24/040/00266/AM18/	Lic.No/Date:0710112578 20.12.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:68/24/84- ALC3/2018	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
87 HQ File :01/84/050/00492/AM19/	RLA File :02/24/040/00152/AM18/	Lic.No/Date:0210208068 21.12.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kolkata. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:134/24/84- ALC3/2018	Party Name:BALIGA FISHNETS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
88 HQ File :01/84/050/00558/AM19/	RLA File :07/24/040/00242/AM18/	Lic.No/Date:0710112590 22.12.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.			

The case stands deferred for re-listing on 11.04.2019.

89	Case No.:144/24/84-ALC3/2018	Party Name:SAIT NAGJEE PURUSHOTHAM AND COMPANY PRIVATE LIMITE	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00568/AM19/	RLA File :07/24/040/00270/AM18/	Lic.No/Date:0710112589 22.12.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : 1. Manufacturing process and stage-wise wastage from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.				

90	Case No.:142/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00566/AM19/	RLA File :07/24/040/00269/AM18/	Lic.No/Date:0710112602 28.12.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

91	Case No.:143/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00567/AM19/	RLA File :07/24/040/00268/AM18/	Lic.No/Date:0710112605 28.12.2017	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

92	Case No.:3/13/84-ALC3/2018	Party Name:NARASIMHA MURTHY.MR(PROP.TE CHNO FLEX INDUSTRIES)	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00233/AM19/	RLA File :07/24/040/00275/AM18/	Lic.No/Date:0710112655 09.01.2018	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's reply has been received on 03.01.2019 referred to DIPP for their expedite comments. The case stands deferred for re-listing on 11.04.2019.				

93	Case No.:179/24/84-	Party Name:BUILDMET	Meet No/Date:24/84-	Status:
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ALC3/2018	FIBRES PVT LTD.,	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00603/AM19/	RLA File :07/24/040/00286/AM18/	Lic.No/Date:0710112689 17.01.2018	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:253/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00677/AM19/	RLA File :07/24/040/00291/AM18/	Lic.No/Date:0710112702 18.01.2018	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.			

Case No.:254/24/84- ALC3/2018	Party Name:NUVOCRAFT APPARELS INDIAPVT.LTD,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00678/AM19/	RLA File :07/24/040/00294/AM18/	Lic.No/Date:0710112717 19.01.2018	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : 1. CAD/Sketch and measurement chart from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.			

Case No.:255/24/84- ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00679/AM19/	RLA File :07/24/040/00297/AM18/	Lic.No/Date:0710112729 23.01.2018	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 06.11.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:263/24/84- ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00687/AM19/	RLA File :07/24/040/00303/AM18/	Lic.No/Date:0710112783 06.02.2018	Defer Date: 11.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.
The case stands deferred for re-listing on 11.04.2019.

98	Case No.: 70/24/84-ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00494/AM19/	RLA File :05/23/040/00454/AM18/	Lic.No/Date:0510405688 20.02.2018	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

99	Case No.: 264/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00688/AM19/	RLA File :07/24/040/00330/AM18/	Lic.No/Date:0710112865 23.02.2018	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : 1. CAD/metrics of requirement of each input per piece of export product. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 11.04.2019.				

100	Case No.: 265/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00689/AM19/	RLA File :07/24/040/00328/AM18/	Lic.No/Date:0710112866 23.02.2018	Defer Date: 11.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 11.04.2019.				

101	Case No.: 266/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

102	Case No.: 267/24/84-	Party Name:GOKALDAS	Meet No/Date:24/84-	Status:
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ALC3/2018	EXPORTS LTD	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:268/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
103 HQ File :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:0710112871 23.02.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:272/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
104 HQ File :01/84/050/00696/AM19/	RLA File :07/24/040/00338/AM18/	Lic.No/Date:0710112903 01.03.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:269/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
105 HQ File :01/84/050/00693/AM19/	RLA File :07/24/040/00346/AM18/	Lic.No/Date:0710112942 09.03.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:271/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
106 HQ File :01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943 09.03.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

107	Case No.:71/24/84-ALC3/2018	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00495/AM19/	RLA File :35/24/040/00040/AM18/	Lic.No/Date:3510045303 12.03.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT. The case stands deferred for re-listing on 18.04.2019.			

108	Case No.:91/24/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00515/AM19/	RLA File :34/24/040/00370/AM18/	Lic.No/Date:3410043959 12.03.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

109	Case No.:270/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00694/AM19/	RLA File :07/24/040/00347/AM18/	Lic.No/Date:0710112988 20.03.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

110	Case No.:72/24/84-ALC3/2018	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00496/AM19/	RLA File :32/24/040/00063/AM18/	Lic.No/Date:3210078437 27.03.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

111	Case No.:73/24/84-ALC3/2018	Party Name:KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00497/AM19/	RLA File :32/24/040/00058/AM18/	Lic.No/Date:3210078440 03.04.2018	Defer Date: 18.04.2019
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application.			

The case stands deferred for re-listing on 18.04.2019.

112	Case No.:273/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

113	Case No.:74/24/84-ALC3/2018	Party Name:ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00498/AM19/	RLA File :52/24/040/00005/AM19/	Lic.No/Date:5210042587 06.04.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

114	Case No.:75/24/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00499/AM19/	RLA File :05/23/040/00025/AM19/	Lic.No/Date:0510406138 17.04.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

115	Case No.:76/24/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00500/AM19/	RLA File :04/24/040/00010/AM19/	Lic.No/Date:0410164239 23.04.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

116	Case No.:78/24/84-ALC3/2018	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00502/AM19/	RLA File :07/24/040/00012/AM19/	Lic.No/Date:0710113173 24.04.2018	Defer Date: 18.04.2019

Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application.
The case stands deferred for re-listing on 18.04.2019.

117	Case No.: 79/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00503/AM19/	RLA File :07/24/040/00013/AM19/	Lic.No/Date:0710113211 01.05.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

118	Case No.: 274/24/84-ALC3/2018	Party Name:AUTOLIV INDIA PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00698/AM19/	RLA File :07/24/040/00365/AM18/	Lic.No/Date:0710113240 07.05.2018	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

119	Case No.: 80/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00504/AM19/	RLA File :07/24/040/00036/AM19/	Lic.No/Date:0710113294 16.05.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

120	Case No.: 81/24/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00505/AM19/	RLA File :05/24/040/00120/AM19/	Lic.No/Date:0510406668 29.05.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

121	Case No.: 82/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date: 0710113361 29.05.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

122	Case No.: 84/24/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00508/AM19/	RLA File :05/24/040/00140/AM19/	Lic.No/Date: 051040674 8 05.06.2018	
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi and firm has submitted their request on 06.06.2018 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

123	Case No.: 83/24/84-ALC3/2018	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00507/AM19/	RLA File :08/24/040/00036/AM19/	Lic.No/Date: 0810142746 06.06.2018	Defer Date: 18.04.2019
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

124	Case No.: 86/24/84-ALC3/2018	Party Name: GRASIM INDUSTRIES LTD.	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00510/AM19/	RLA File :34/24/040/00029/AM18/	Lic.No/Date: 3410044214 07.06.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

125	Case No.: 85/24/84-ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00509/AM19/	RLA File :05/24/040/00157/AM19/	Lic.No/Date: 0510406792 08.06.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application.
The case stands deferred for re-listing on 18.04.2019.

126	Case No.:122/24/84-ALC3/2018	Party Name:SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00546/AM19/	RLA File :03/95/040/00284/AM19/	Lic.No/Date:0310821904 26.06.2018	Defer Date: 18.04.2019
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

127	Case No.:89/24/84-ALC3/2018	Party Name:PRAFFUL OVERSEAS PVT. LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00513/AM19/	RLA File :52/24/040/00028/AM19/	Lic.No/Date:5210042688 05.07.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

128	Case No.:7/15/84-ALC3/2018	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00263/AM19/	RLA File :03/95/040/00285/AM19/	Lic.No/Date:0310822129 05.07.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 03.12.2018, 31.01.2019 and last reminder dated 21.02.2019 to clarify how the weight of export product is 9 times higher than import products and if mixed with yarn then content of both products. No reply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.			

129	Case No.:90/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00514/AM19/	RLA File :07/24/040/00089/AM19/	Lic.No/Date:0710113550 09.07.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

130	Case No.:93/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2018	Status: Deferred
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			28.02.2019	
HQ File :01/84/050/00517/AM19/	RLA File :08/24/040/00070/AM19/	Lic.No/Date:0810143105 25.07.2018	Defer Date: 18.04.2019	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

	Case No.:94/24/84- ALC3/2018	Party Name:S.K. EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
131	HQ File :01/84/050/00518/AM19/	RLA File :06/24/040/00019/AM19/	Lic.No/Date:0610038933 31.07.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

	Case No.:95/24/84- ALC3/2018	Party Name:SCANPACK GLOBAL	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
132	HQ File :01/84/050/00519/AM19/	RLA File :56/21/040/00059/AM19/	Lic.No/Date:5610005457 03.08.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Indore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

	Case No.:96/24/84- ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
133	HQ File :01/84/050/00520/AM19/	RLA File :06/24/040/00022/AM19/	Lic.No/Date:0610038938 06.08.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

	Case No.:97/24/84- ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
134	HQ File :01/84/050/00521/AM19/	RLA File :06/24/040/00025/AM19/	Lic.No/Date:0610038944 10.08.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

135	Case No.: 98/24/84-ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00522/AM19/	RLA File :52/24/040/00040/AM19/	Lic.No/Date:5210042731 14.08.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

136	Case No.: 99/24/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00523/AM19/	RLA File :56/24/040/00018/AM19/	Lic.No/Date:5610005461 17.08.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Indore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

137	Case No.: 100/24/84-ALC3/2018	Party Name:COTTON WORLD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00524/AM19/	RLA File :07/24/040/00134/AM19/	Lic.No/Date:0710113749 23.08.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

138	Case No.: 103/24/84-ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00527/AM19/	RLA File :52/24/040/00041/AM19/	Lic.No/Date:5210042738 23.08.2018	Defer Date: 18.04.2019
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

139	Case No.: 104/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00528/AM19/	RLA File :08/24/040/00039/AM19/	Lic.No/Date:0810143340 28.08.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee			

decided to ask the firm and RA to furnish the following information :

1. Manufacturing process, stagewise wastage and content of inputs in the Export Product from firm.
2. Hard copy of the application from RA.

The case stands deferred for re-listing on 18.04.2019.

140	Case No.:163/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00587/AM19/	RLA File :08/24/040/00032/AM19/	Lic.No/Date:0810143350 28.08.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm and RA to furnish the following information : <ol style="list-style-type: none"> 1. Manufacturing process, stagewise wastage and content of inputs in the Export Product from firm. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 18.04.2019.			

141	Case No.:105/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00529/AM19/	RLA File :34/24/040/00135/AM19/	Lic.No/Date:3410044459 30.08.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

142	Case No.:106/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00530/AM19/	RLA File :34/24/040/00137/AM19/	Lic.No/Date:3410044461 30.08.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

143	Case No.:107/24/84-ALC3/2018	Party Name:K.K.P.SPINNING MILLS LTD,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00531/AM19/	RLA File :32/24/040/00029/AM19/	Lic.No/Date:3210078634 03.09.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT. The case stands deferred for re-listing on 18.04.2019.			

144	Case No.:108/24/84-ALC3/2018	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00532/AM19/	RLA File :06/24/040/00030/AM19/	Lic.No/Date:0610038968 06.09.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

145	Case No.:148/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00572/AM19/	RLA File :07/24/040/00152/AM19/	Lic.No/Date:0710113824 07.09.2018	
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 24.01.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

146	Case No.:110/24/84-ALC3/2018	Party Name:SP EXIMS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00534/AM19/	RLA File :07/24/040/00149/AM19/	Lic.No/Date:0710113858 18.09.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

147	Case No.:111/24/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00535/AM19/	RLA File :07/24/040/00160/AM19/	Lic.No/Date:0710113859 18.09.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

148	Case No.:112/24/84-ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00536/AM19/	RLA File :07/24/040/00064/AM19/	Lic.No/Date:0710113864 18.09.2018	Defer Date: 18.04.2019

Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.

149	Case No.:113/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00537/AM19/	RLA File :08/24/040/00205/AM19/	Lic.No/Date:0810143500 20.09.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

150	Case No.:12/21/84-ALC3/2018	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00382/AM19/	RLA File :03/95/040/00620/AM19/	Lic.No/Date:0310823906 21.09.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 21.02.2019 to furnish the clear justification of 3.52 sq.mtr polyester fabric with PCM 26.4 sq. metre, PU coated polyester fabric per piece of apron to be given alongwith sample of the apron. No reply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.				

151	Case No.:10/21/84-ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00380/AM19/	RLA File :03/95/040/00584/AM19/	Lic.No/Date:0310823933 24.09.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DPIIT. NC decided to wait for comments. The case stands deferred for re-listing on 18.04.2019.				

152	Case No.:114/24/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00538/AM19/	RLA File :06/24/040/00032/AM19/	Lic.No/Date:0610038986 25.09.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

153	Case No.:123/24/84-ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE	Meet No/Date:24/84-ALC3/2018	Status: Deferred
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	LIMITED	28.02.2019	
HQ File :01/84/050/00547/AM19/	RLA File :06/24/040/00036/AM19/	Lic.No/Date:0610038997 09.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

154	Case No.:124/24/84-ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00548/AM19/	RLA File :52/24/040/00055/AM19/	Lic.No/Date:5210042794 09.10.2018	Defer Date: 18.04.2019
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

155	Case No.:5/18/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006 16.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.				

156	Case No.:127/24/84-ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00551/AM19/	RLA File :06/24/040/00039/AM19/	Lic.No/Date:0610039010 23.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.				

157	Case No.:129/24/84-ALC3/2018	Party Name:H. R. FAB	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00553/AM19/	RLA File :52/24/040/00062/AM19/	Lic.No/Date:5210042822 26.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda Committee decided to defer the case for re-listing on 18.04.2019.				

158	Case No.:7/18/84-ALC3/2018	Party Name:JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
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HQ File :01/84/050/00320/AM19/	RLA File :33/24/040/00001/AM19/	Lic.No/Date:3310030490 31.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Panipat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:11/21/84-ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
159 HQ File :01/84/050/00381/AM19/	RLA File :03/95/040/00731/AM19/	Lic.No/Date:0310824830 31.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DPIIT. Committee decided to defer the case for re-listing on 18.04.2019.			

Case No.:130/24/84-ALC3/2018	Party Name:HRITIK EXIM	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
160 HQ File :01/84/050/00554/AM19/	RLA File :26/24/040/00011/AM19/	Lic.No/Date:2610012858 31.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Visakhapatnam. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:131/24/84-ALC3/2018	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
161 HQ File :01/84/050/00555/AM19/	RLA File :06/24/040/00040/AM19/	Lic.No/Date:0610039022 31.10.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:1/21/84-ALC3/2018	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
162 HQ File :01/84/050/00371/AM19/	RLA File :05/23/040/00348/AM19/	Lic.No/Date:0510408375 12.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

163 Case No.:132/24/84-	Party Name:RADNIK	Meet No/Date:24/84-	Status:
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ALC3/2018	EXPORTS	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00556/AM19/	RLA File :05/24/040/00443/AM19/	Lic.No/Date:0510408391 13.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:133/24/84- ALC3/2018	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
164 HQ File :01/84/050/00557/AM19/	RLA File :07/24/040/00193/AM19/	Lic.No/Date:0710114149 19.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:135/24/84- ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
165 HQ File :01/84/050/00559/AM19/	RLA File :06/24/040/00044/AM19/	Lic.No/Date:0610039031 20.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:12/24/84- ALC3/2018	Party Name:UNITEC FIBRES PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
166 HQ File :01/84/050/00436/AM19/	RLA File :03/95/040/00776/AM19/	Lic.No/Date:0310825244 27.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.			

Case No.:139/24/84- ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
167 HQ File :01/84/050/00563/AM19/	RLA File :06/24/040/00047/AM19/	Lic.No/Date:0610039042 29.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			
168 Case No.:145/24/84- ALC3/2018	Party Name:SOLIFLEX PACKAGING PRIVATE	Meet No/Date:24/84- ALC3/2018	Status: Deferred

	LIMITED	28.02.2019	
HQ File :01/84/050/00569/AM19/	RLA File :07/24/040/00210/AM19/	Lic.No/Date:0710114201 30.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:146/24/84-ALC3/2018	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00570/AM19/	RLA File :05/23/040/00382/AM19/	Lic.No/Date:0510408741 30.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA,CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:147/24/84-ALC3/2018	Party Name:UNITED DRY GOODS (P) LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00571/AM19/	RLA File :07/24/040/00201/AM19/	Lic.No/Date:0710114214 30.11.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:149/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00573/AM19/	RLA File :07/24/040/00213/AM19/	Lic.No/Date:0710114218 04.12.2018	
Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 24.01.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:150/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00574/AM19/	RLA File :07/24/040/00214/AM19/	Lic.No/Date:0710114220 04.12.2018	
Decision : Committee considered the case as per agenda and observed that the case was			

automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 24.01.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

173	Case No.:151/24/84-ALC3/2018	Party Name:NATROYAL INDUSTRIES PVT. LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00575/AM19/	RLA File :34/24/040/00283/AM19/	Lic.No/Date:3410044731 04.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

174	Case No.:9/21/84-ALC3/2018	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00379/AM19/	RLA File :03/95/040/00846/AM19/	Lic.No/Date:0310825430 05.12.2018	Defer Date: 18.04.2019
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 21.02.2019 to furnish the manufacturing process, stage wise wastage of each input alongwith content of input of export product. Reply is awaited. Committee decided to defer the case for re-listing on 18.04.2019.			

175	Case No.:4/21/84-ALC3/2018	Party Name:GUPTA HAIR PRODUCTS (P) LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00374/AM19/	RLA File :04/24/040/00170/AM19/	Lic.No/Date:0410164951 06.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the requirement of cleaning liquid in Kgs and each stage of manufacturing process. The case stands deferred for re-listing on 18.04.2019.			

176	Case No.:152/24/84-ALC3/2018	Party Name:RIMA EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00576/AM19/	RLA File :06/24/040/00051/AM19/	Lic.No/Date:0610039051 06.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

177	Case No.:8/21/84-ALC3/2018	Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
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HQ File :01/84/050/00378/AM19/	RLA File :03/95/040/00852/AM19/	Lic.No/Date:0310825510 07.12.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DPIIT. Committee decided to defer the case for re-listing on 18.04.2019.			

Case No.:3/21/84-ALC3/2018	Party Name:J C S IMPEX PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00373/AM19/	RLA File :02/24/040/00128/AM19/	Lic.No/Date:0210208840 11.12.2018	Defer Date: 18.04.2019
178	Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.02.2019 to clarify the range of GSM in high, 18 to 42 and 32 to 60 for each type of shawl, stoles and scarves, exported dimension in quantity with separate requirement of fabric of the specific GSM for each product to be given separately. Reply is not received so far. Committee decided to defer the case for re-listing on 18.04.2019.		

Case No.:153/24/84-ALC3/2018	Party Name:MAGNUM FOOTWEAR PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00577/AM19/	RLA File :06/24/040/00052/AM19/	Lic.No/Date:0610039060 13.12.2018	Defer Date: 18.04.2019
179	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.		

Case No.:154/24/84-ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00578/AM19/	RLA File :03/95/040/00949/AM19/	Lic.No/Date:0310825671 14.12.2018	Defer Date: 18.04.2019
180	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.		

Case No.:155/24/84-ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00579/AM19/	RLA File :03/95/040/00950/AM19/	Lic.No/Date:0310825672 14.12.2018	Defer Date: 18.04.2019
181	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.		

182	Case No.:25/21/84-ALC3/2018	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00395/AM19/	RLA File :05/23/040/00397/AM19/	Lic.No/Date:0510408937 17.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DPIIT. Committee decided to defer the case for re-listing on 18.04.2019.			

183	Case No.:156/24/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00580/AM19/	RLA File :05/23/040/00406/AM19/	Lic.No/Date:0510408977 18.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.			

184	Case No.:157/24/84-ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00581/AM19/	RLA File :07/24/040/00232/AM19/	Lic.No/Date:0710114300 19.12.2018	Defer Date: 18.04.2019
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 14.01.2019 without any documents for ratification of norms against the above said Adv. Authorisation. Committee decided to defer the case for re-listing on 18.04.2019.			

185	Case No.:18/21/84-ALC3/2018	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00388/AM19/	RLA File :05/24/040/00528/AM19/	Lic.No/Date:0510409017 20.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.02.2019 to furnish the CAD, Sketch and measurement chart. No reply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.			

186	Case No.:158/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00582/AM19/	RLA File :08/24/040/00307/AM19/	Lic.No/Date:0810144115 20.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

187	Case No.:159/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00583/AM19/	RLA File :08/24/040/00308/AM19/	Lic.No/Date:0810144116 20.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

188	Case No.:160/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00584/AM19/	RLA File :07/24/040/00230/AM19/	Lic.No/Date:0710114306 20.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

189	Case No.:34/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00458/AM19/	RLA File :05/23/040/00423/AM19/	Lic.No/Date:0510409080 26.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.			

190	Case No.:30/24/84-ALC3/2018	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00454/AM19/	RLA File :05/23/040/00424/AM19/	Lic.No/Date:0510409103 27.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.			

191	Case No.:31/24/84-ALC3/2018	Party Name:KIKOMO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00455/AM19/	RLA File :05/23/040/00415/AM19/	Lic.No/Date:0510409098 27.12.2018	Defer Date: 18.04.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.			

192	Case No.:162/24/84-ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
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HQ File :01/84/050/00586/AM19/	RLA File :52/24/040/00073/AM19/	Lic.No/Date:5210042887 27.12.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:17/24/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
193 HQ File :01/84/050/00441/AM19/	RLA File :05/24/040/00546/AM19/	Lic.No/Date:0510409116 28.12.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.			

Case No.:20/24/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
194 HQ File :01/84/050/00444/AM19/	RLA File :05/24/040/00549/AM19/	Lic.No/Date:0510409115 28.12.2018	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.			

Case No.:168/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
195 HQ File :01/84/050/00592/AM19/	RLA File :08/24/040/00269/AM19/	Lic.No/Date:0810144194 01.01.2019	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:169/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
196 HQ File :01/84/050/00593/AM19/	RLA File :08/24/040/00270/AM19/	Lic.No/Date:0810144195 01.01.2019	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 18.04.2019.			

Case No.:2/21/84-ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
197 HQ File :01/84/050/00372/AM19/	RLA File :03/94/040/00845/AM19/	Lic.No/Date:0310826087 02.01.2019	Defer Date: 18.04.2019

Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.02.2019 to clarify the weight of export product is 88.26 times higher than the weight of input, the content of input to be similar in the export product. No reply received from the firm. Committee decided to defer the case for re-listing on 18.04.2019.

198	Case No.:9/24/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00433/AM19/	RLA File :05/24/040/00560/AM19/	Lic.No/Date:0510409156 02.01.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
199	Case No.:18/24/84-ALC3/2018	Party Name:R & R IMPEX PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00442/AM19/	RLA File :05/24/040/00559/AM19/	Lic.No/Date:0510409155 02.01.2019	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 18.04.2019.				
200	Case No.:10/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00434/AM19/	RLA File :05/24/040/00555/AM19/	Lic.No/Date:0510409188 03.01.2019	Defer Date: 18.04.2019
Decision: Committee considered the case as per agenda, however. Committee decided to defer the case for re-listing on 18.04.2019.				
201	Case No.:15/24/84-ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00439/AM19/	RLA File :05/24/040/00544/AM19/	Lic.No/Date:0510409175 03.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				
202	Case No.:19/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00443/AM19/	RLA File :05/24/040/00551/AM19/	Lic.No/Date:0510409189 03.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				
203	Case No.:28/24/84-	Party Name:RADNIK	Meet No/Date:24/84-	Status:

ALC3/2018	EXPORTS	ALC3/2018 28.02.2019	Deferred
HQ File :01/84/050/00452/AM19/	RLA File :05/24/040/00556/AM19/	Lic.No/Date:0510409186 03.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

204	Case No.:33/24/84-ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00457/AM19/	RLA File :05/24/040/00553/AM19/	Lic.No/Date:0510409176 03.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

205	Case No.:2/24/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00426/AM19/	RLA File :05/23/040/00446/AM19/	Lic.No/Date:0510409233 08.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

206	Case No.:8/24/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00432/AM19/	RLA File :05/24/040/00532/AM19/	Lic.No/Date:0510409244 08.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

207	Case No.:3/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00427/AM19/	RLA File :05/23/040/00452/AM19/	Lic.No/Date:0510409250 09.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

208	Case No.:13/24/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00437/AM19/	RLA File :05/24/040/00570/AM19/	Lic.No/Date:0510409280 09.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

209	Case No.:21/24/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00445/AM19/	RLA File :05/24/040/00566/AM19/	Lic.No/Date:0510409246 09.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

210	Case No.:32/24/84-ALC3/2018	Party Name:AT HOME INDIA PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00456/AM19/	RLA File :05/23/040/00447/AM19/	Lic.No/Date:0510409261 09.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

211	Case No.:5/24/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00429/AM19/	RLA File :05/24/040/00573/AM19/	Lic.No/Date:0510409292 10.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

212	Case No.:164/24/84-ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00588/AM19/	RLA File :52/24/040/00076/AM19/	Lic.No/Date:5210042914 10.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

213	Case No.:29/24/84-ALC3/2018	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00453/AM19/	RLA File :05/23/040/00458/AM19/	Lic.No/Date:0510409310 11.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

214	Case No.:165/24/84-ALC3/2018	Party Name:SURYA TEXTTECH,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:2210016058	Defer Date:

:01/84/050/00589/AM19/	:22/24/040/00071/AM19/	11.01.2019	02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chandigarh. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

215	Case No.:14/24/84-ALC3/2018	Party Name:MAYA EXPORTS CORPN	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00438/AM19/	RLA File :05/24/040/00581/AM19/	Lic.No/Date:0510409320 14.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

216	Case No.:4/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00428/AM19/	RLA File :05/23/040/00469/AM19/	Lic.No/Date:0510409363 16.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

217

Case No.: 6/24/84-ALC3/2018	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved												
HQ File :01/84/050/00430/AM19 /	RLA File :05/24/040/00584/AM19/	Lic.No/Date:0510409347 16.01.2019													
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:															
S.No.	Export Product	Export Quantity	<table border="1"> <tr> <th data-bbox="826 1314 880 1349"></th> <th data-bbox="893 1314 1133 1352">Import item</th> <th data-bbox="1146 1314 1417 1357">Quantity allowed</th> </tr> <tr> <td data-bbox="826 1381 880 1413">1.</td> <td data-bbox="893 1381 1133 1572">Synthetic Yarn of Nylon 6, 66, Nylon / Spandex, Single (s &/or z twist), double or covered, of assorted counts</td> <td data-bbox="1146 1381 1417 1413">As applied</td> </tr> <tr> <td data-bbox="826 1575 880 1610">2.</td> <td data-bbox="893 1575 1133 1636">20 mm Folded Elastic</td> <td data-bbox="1146 1575 1417 1671">Net to net + 1% wastage on input of the export product</td> </tr> <tr> <td data-bbox="826 1674 880 1709">3.</td> <td data-bbox="893 1674 1133 1709">Bra Cups</td> <td data-bbox="1146 1674 1417 1771">Net to net + 1% wastage on input of the export product</td> </tr> </table>		Import item	Quantity allowed	1.	Synthetic Yarn of Nylon 6, 66, Nylon / Spandex, Single (s &/or z twist), double or covered, of assorted counts	As applied	2.	20 mm Folded Elastic	Net to net + 1% wastage on input of the export product	3.	Bra Cups	Net to net + 1% wastage on input of the export product
	Import item	Quantity allowed													
1.	Synthetic Yarn of Nylon 6, 66, Nylon / Spandex, Single (s &/or z twist), double or covered, of assorted counts	As applied													
2.	20 mm Folded Elastic	Net to net + 1% wastage on input of the export product													
3.	Bra Cups	Net to net + 1% wastage on input of the export product													
1.	Seamless Knitted Bra made out of Synthetic Yarns net yarn content 75 grams per pc.)	77000.000 Number													

RA concerned may take necessary action subject to compliance of other usual conditions.

218	Case No.:166/24/84-ALC3/2018	Party Name:S.B. INTERNATIONAL	Meet No/Date:24/84-ALC3/2018	Status: Deferred
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			28.02.2019	
	HQ File :01/84/050/00590/AM19/	RLA File :06/24/040/00062/AM19/	Lic.No/Date:0610039091 16.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

219	Case No.:16/24/84-ALC3/2018	Party Name:MAGNOLIA MARTINIQUE CLOTHING PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00440/AM19/	RLA File :05/24/040/00585/AM19/	Lic.No/Date:0510409372 17.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

220	Case No.:36/24/84-ALC3/2018	Party Name:BROTHERS STRETCH YARN PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00460/AM19/	RLA File :05/23/040/00465/AM19/	Lic.No/Date:0510409380 18.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

221	Case No.:167/24/84-ALC3/2018	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00591/AM19/	RLA File :02/24/040/00149/AM19/	Lic.No/Date:0210208931 18.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

222	Case No.:7/24/84-ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00431/AM19/	RLA File :02/24/040/00152/AM19/	Lic.No/Date:0210208936 21.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

223	Case No.:170/24/84-ALC3/2018	Party Name:VERTERRA VENTURES	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00594/AM19/	RLA File :31/83/040/00167/AM19/	Lic.No/Date:3110067294 21.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically				

opened and hard copy still not received from RA, Pune. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

224	Case No.: 38/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00462/AM19/	RLA File :05/24/040/00596/AM19/	Lic.No/Date:0510409436 23.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

225	Case No.: 171/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00595/AM19/	RLA File :07/24/040/00248/AM19/	Lic.No/Date:0710114447 23.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

226	Case No.: 172/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00596/AM19/	RLA File :07/24/040/00247/AM19/	Lic.No/Date:0710114449 23.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

227	Case No.: 173/24/84-ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00597/AM19/	RLA File :07/24/040/00251/AM19/	Lic.No/Date:0710114452 23.01.2019	Defer Date: 02.05.2019
Decision: considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

228	Case No.: 22/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00446/AM19/	RLA File :05/24/040/00606/AM19/	Lic.No/Date:0510409469 24.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

229	Case No.: 27/24/84-	Party Name:RADNIK	Meet No/Date:24/84-	Status: Deferred
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	ALC3/2018	EXPORTS	ALC3/2018 28.02.2019	
	HQ File :01/84/050/00451/AM19/	RLA File :05/24/040/00613/AM19/	Lic.No/Date:0510409472 24.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

	Case No.:40/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
230	HQ File :01/84/050/00464/AM19/	RLA File :05/24/040/00605/AM19/	Lic.No/Date:0510409470 24.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

	Case No.:174/24/84-ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
231	HQ File :01/84/050/00598/AM19/	RLA File :02/24/040/00146/AM19/	Lic.No/Date:0210208939 24.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

	Case No.:175/24/84-ALC3/2018	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
232	HQ File :01/84/050/00599/AM19/	RLA File :03/95/040/01093/AM19/	Lic.No/Date:0310826652 25.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

	Case No.:176/24/84-ALC3/2018	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
233	HQ File :01/84/050/00600/AM19/	RLA File :06/24/040/00064/AM19/	Lic.No/Date:0610039103 25.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

	Case No.:186/24/84-ALC3/2018	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
234	HQ File :01/84/050/00610/AM19/	RLA File :26/24/040/00015/AM19/	Lic.No/Date:2610012872 25.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Visakhapatnam. Committee decided to ask RA to			

furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.

235	Case No.:177/24/84-ALC3/2018	Party Name:KASIM TEXTILE MILLS PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00601/AM19/	RLA File :35/24/040/00034/AM19/	Lic.No/Date:3510045476 28.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Madurai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019			
236	Case No.:11/24/84-ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/	Lic.No/Date:3210078838 29.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			
237	Case No.:39/24/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00463/AM19/	RLA File :05/24/040/00614/AM19/	Lic.No/Date:0510409499 29.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			
238	Case No.:178/24/84-ALC3/2018	Party Name:AGRIYAH SAFETY GEAR PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00602/AM19/	RLA File :06/24/040/00067/AM19/	Lic.No/Date:0610039108 29.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			
239	Case No.:26/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00450/AM19/	RLA File :05/24/040/00626/AM19/	Lic.No/Date:0510409532 30.01.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			
240	Case No.:1/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred

HQ File :01/84/050/00425/AM19/	RLA File :08/24/040/00369/AM19/	Lic.No/Date:0810144445 31.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:37/24/84-ALC3/2018	Party Name:ABHITEX INTERNATIONAL,	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
241 HQ File :01/84/050/00461/AM19/	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548 31.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:180/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
242 HQ File :01/84/050/00604/AM19/	RLA File :08/24/040/00370/AM19/	Lic.No/Date:0810144446 31.01.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:181/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
243 HQ File :01/84/050/00605/AM19/	RLA File :03/95/040/01132/AM19/	Lic.No/Date:0310826763 01.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

Case No.:182/24/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
244 HQ File :01/84/050/00606/AM19/	RLA File :05/24/040/00632/AM19/	Lic.No/Date:0510409561 01.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:183/24/84-ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
245 HQ File :01/84/050/00607/AM19/	RLA File :02/24/040/00153/AM19/	Lic.No/Date:0210208950 01.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

246 Case No.:184/24/84-	Party Name:J.D. JONES &	Meet No/Date:24/84-	Status: Deferred
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	ALC3/2018	CO. PVT. LTD.	ALC3/2018 28.02.2019	
	HQ File :01/84/050/00608/AM19/	RLA File :02/24/040/00156/AM19/	Lic.No/Date:0210208952 01.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

247	Case No.:214/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00638/AM19/	RLA File :03/95/040/01131/AM19/	Lic.No/Date:0310826764 01.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

248	Case No.:23/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00447/AM19/	RLA File :05/24/040/00631/AM19/	Lic.No/Date:0510409572 04.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

249	Case No.:24/24/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00448/AM19/	RLA File :05/24/040/00636/AM19/	Lic.No/Date:0510409573 04.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

250	Case No.:25/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00449/AM19/	RLA File :05/24/040/00639/AM19/	Lic.No/Date:0510409574 04.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

251	Case No.:35/24/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00459/AM19/	RLA File :05/23/040/00482/AM19/	Lic.No/Date:0510409566 04.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-			

listing on 02.05.2019.

252	Case No.:185/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00609/AM19/	RLA File :03/95/040/01004/AM19/	Lic.No/Date:0310826810 04.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			
253	Case No.:187/24/84-ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00611/AM19/	RLA File :03/94/040/00663/AM19/	Lic.No/Date:0310826824 05.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			
254	Case No.:188/24/84-ALC3/2018	Party Name:TRISHAKTI FISHNETS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00612/AM19/	RLA File :23/24/040/00001/AM19/	Lic.No/Date:2310003756 05.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Cuttack. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			
255	Case No.:189/24/84-ALC3/2018	Party Name:KIKOMO	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00613/AM19/	RLA File :05/23/040/00490/AM19/	Lic.No/Date:0510409608 06.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			
256	Case No.:190/24/84-ALC3/2018	Party Name:GOVARDHAN OVERSEAS PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00614/AM19/	RLA File :07/24/040/00255/AM19/	Lic.No/Date:0710114522 07.02.2019	Defer Date: 02.05.2019
	Decision : Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 05.12.2019 for ratification of norms against the RA. F.No. 07/24/040/00255/AM19. Committee decided to defer the case for re-listing on 02.05.2019.			
257	Case No.:191/24/84-	Party Name:BOMBAY	Meet No/Date:24/84-	Status: Deferred

ALC3/2018	RAYON FASHIONS LIMITED	ALC3/2018 28.02.2019	
HQ File :01/84/050/00615/AM19/	RLA File :03/94/040/00847/AM19/	Lic.No/Date:0310826902 07.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

258	Case No.:192/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

259	Case No.:193/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00617/AM19/	RLA File :34/24/040/00343/AM19/	Lic.No/Date:3410044866 08.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

260	Case No.:194/24/84-ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00618/AM19/	RLA File :05/23/040/00479/AM19/	Lic.No/Date:0510409620 08.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

261	Case No.:195/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00619/AM19/	RLA File :03/95/040/01158/AM19/	Lic.No/Date:0310826938 08.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

262	Case No.:196/24/84-ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510409629	Defer Date:

	:01/84/050/00620/AM19/	:05/23/040/00492/AM19/	11.02.2019	02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

	Case No.:197/24/84-ALC3/2018	Party Name:AMKO EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
263	HQ File :01/84/050/00621/AM19/	RLA File :05/23/040/00498/AM19/	Lic.No/Date:0510409630 11.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

	Case No.:198/24/84-ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
264	HQ File :01/84/050/00622/AM19/	RLA File :05/23/040/00500/AM19/	Lic.No/Date:0510409640 11.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

	Case No.:199/24/84-ALC3/2018	Party Name:D DECOR EXPORTS PRIVATE LIMITED.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
265	HQ File :01/84/050/00623/AM19/	RLA File :03/94/040/00979/AM19/	Lic.No/Date:0310826976 11.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

266	Case No.:200/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File	RLA File	Lic.No/Date:341004487	

:01/84/050/00624/AM19/	:34/24/040/00313/AM19/	2 11.02.2019	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 12.03.2019 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT	973.580 MT	1. POLYPROPYLENE GRANULES	899.998 MT
			2. PP ENTIRA ANTISTATIC MASTERBATCH	4.462 MT
			3. MASTERBATCH WHITE	Quantity of import items 3,4,5 and 9 together = 12.237 MTs
			4. MASTERBATCH COLOUR	
			5. POLYPROPYLENE FABRIC TAPE	
			6. CONDUCTIVE BLACK	7.200 MT
			7. LLDPE	1.05 kg/kg content in export product
			8. LDPE	1.05 kg/kg content in export product
			9. U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

267	Case No.:201/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00625/AM19/	RLA File :34/24/040/00314/AM19/	Lic.No/Date:3410044873 11.02.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 12.03.2019 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT	973.580 M.T	1. POLYPROPYLENE GRANULES	899.998 MT
			2. PP ENTIRA MASTERBATCH	4.462 MT
			3. MASTERBATCH WHITE	Quantity of import items 3,4,5 and 9 together = 12.237 MTs
			4. MASTERBATCH COLOUR	
			5. POLYPROPYLENE FABRIC TAPE	
			6. CONDUCTIVE BLACK	7.200 MT
			7. LLDPE	1.05 kg/kg content in export product
			8. LDPE	1.05 kg/kg content in export product
			9. U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

268	Case No.:202/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
	HQ File :01/84/050/00626/AM19/	RLA File :34/24/040/00318/AM19/	Lic.No/Date:3410044874 11.02.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 12.03.2019 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT	973.580 M.T	1. POLYPROPYLENE GRANULES 2. PP ENTIRA ANTISTATIC MASTERBATCH 3. MASTERBATCH WHITE 4. MASTERBATCH COLOUR 5. POLYPROPYLENE FABRIC TAPE 6. CONDUCTIVE BLACK 7. LLDPE 8. LDPE 9. U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	899.998 MT 4.462 MT Quantity of import items 3,4,5 and 9 together = 12.237 MTs 7.200 MT 1.05 kg/kg content in export product 1.05 kg/kg content in export product

RA concerned may take necessary action subject to compliance of other usual conditions.

269	Case No.: 203/24/84-ALC3/2018	Party Name: S.K.L.EXPORTS,	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00627/AM19/	RLA File :32/24/040/00055/AM19/	Lic.No/Date:3210078853 12.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

270	Case No.: 204/24/84-ALC3/2018	Party Name: LIBAAS PRODUCTS	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
	HQ File :01/84/050/00628/AM19/	RLA File :05/23/040/00497/AM19/	Lic.No/Date:0510409649 12.02.2019	Defer Date: 02.05.2019
	Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

271	Case No.: 205/24/84-ALC3/2018	Party Name: BATAVIA EXIM PVT.LTD,	Meet No/Date: 24/84-ALC3/2018 28.02.2019	Status: Deferred
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HQ File :01/84/050/00629/AM19/	RLA File :07/24/040/00258/AM19/	Lic.No/Date:0710114539 12.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

Case No.:206/24/84-ALC3/2018	Party Name:SALEHA INTERNATIONAL	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00630/AM19/	RLA File :06/24/040/00071/AM19/	Lic.No/Date:0610039117 13.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

Case No.:208/24/84-ALC3/2018	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00632/AM19/	RLA File :07/24/040/00241/AM19/	Lic.No/Date:0710114546 13.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

Case No.:209/24/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00633/AM19/	RLA File :05/24/040/00659/AM19/	Lic.No/Date:0510409663 14.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:210/24/84-ALC3/2018	Party Name:SAGAR BRUSH INDUSTRIES	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00634/AM19/	RLA File :35/24/040/00030/AM19/	Lic.No/Date:3510045486 14.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:211/24/84-ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210078863	Defer Date:

:01/84/050/00635/AM19/	:32/24/040/00054/AM19/	14.02.2019	02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:212/24/84-ALC3/2018	Party Name:AUTOLIV INDIA PVT. LTD.	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
HQ File :01/84/050/00636/AM19/	RLA File :07/24/040/00238/AM19/	Lic.No/Date:0710114554 14.02.2019	
277	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore and firm has submitted their request on 26.02.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:213/24/84-ALC3/2018	Party Name:ENKAY EXPORTS INDIA LTD	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00637/AM19/	RLA File :06/24/040/00073/AM19/	Lic.No/Date:0610039119 14.02.2019	Defer Date: 02.05.2019
278	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kanpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.		

Case No.:215/24/84-ALC3/2018	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00639/AM19/	RLA File :03/95/040/01216/AM19/	Lic.No/Date:0310827069 15.02.2019	Defer Date: 02.05.2019
279	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.		

Case No.:216/24/84-ALC3/2018	Party Name:THE ALLEPPEY COMPANY LIMITED	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
HQ File :01/84/050/00640/AM19/	RLA File :10/24/040/00094/AM19/	Lic.No/Date:1010060128 19.02.2019	Defer Date: 02.05.2019
280	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Cochin. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.		

Case No.:217/24/84-ALC3/2018	Party Name:N Z SEASONAL WEAR	Meet No/Date:24/84-ALC3/2018	Status: Deferred
281			

	PVT.LTD.	28.02.2019	
HQ File :01/84/050/00641/AM19/	RLA File :03/95/040/01221/AM19/	Lic.No/Date:0310827122 19.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.			

	Case No.:218/24/84- ALC3/2018	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
282	HQ File :01/84/050/00642/AM19/	RLA File :10/24/040/00097/AM19/	Lic.No/Date:1010060130 19.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Cochin. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

	Case No.:219/24/84- ALC3/2018	Party Name:RICHA & CO	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
283	HQ File :01/84/050/00643/AM19/	RLA File :05/24/040/00662/AM19/	Lic.No/Date:0510409694 20.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

	Case No.:220/24/84- ALC3/2018	Party Name:SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
284	HQ File :01/84/050/00644/AM19/	RLA File :05/24/040/00660/AM19/	Lic.No/Date:0510409695 20.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.				

	Case No.:222/24/84- ALC3/2018	Party Name:REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
285	HQ File :01/84/050/00646/AM19/	RLA File :05/24/040/00674/AM19/	Lic.No/Date:0510409707 21.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019.				

	Case No.:223/24/84- ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2018 28.02.2019	Status: Deferred
286				

HQ File :01/84/050/00647/AM19/	RLA File :03/95/040/01224/AM19/	Lic.No/Date:0310827189 21.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019			

Case No.:224/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
287 HQ File :01/84/050/00648/AM19/	RLA File :05/23/040/00520/AM19/	Lic.No/Date:0510409739 22.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.			

Case No.:225/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Deferred
288 HQ File :01/84/050/00649/AM19/	RLA File :05/24/040/00677/AM19/	Lic.No/Date:0510409742 22.02.2019	Defer Date: 02.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 02.05.2019			

Case No.:226/24/84-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:24/84-ALC3/2018 28.02.2019	Status: Approved
289 HQ File :01/84/050/00650/AM19/	RLA File :05/23/040/00509/AM19/	Lic.No/Date:0510409774 25.02.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.24/84 AM-19 dated 28.02.2019 actually held on 13.03.2019

290.

Case No.311	M/s . Strawberry Studio Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/050/00213/AM19/DES.V
RA F.No. 05/24/040/00301/AM19	Adv.Authorisation. No. 0510407566 dated 21.08.2018

Request for review / fixation of norms against the above said Adv.Authorisation
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.

291.

Case No.312	M/s . Madhu India Deco Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/162/00261/AM12/DES.V
Request for enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU	
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.	

292.

Case No.313	M/s . Anand Merchandising Corporation
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00200/AM19/DES.V
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.	

293

Case No.314	M/s . Techfab (India) Industries Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/050/00315/AM19/DES.V
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.	

294.

Case No.315	M/s . N.C. John & Sons (P) Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/050/00415/AM15/DES.V
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for re-listing on 02.05.2019.	

295.

Case No.316	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00067/AM19/DES.V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
1. Ladies Jacket made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM 250 (Tolerance +/- 10%) (Style No. 344J2129)	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 22.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

296.

Case No.317	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00068/AM19/DES.V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Shirt (Full Sleeve) made of 100% Cotton Yarn Dyed Corduroy Woven Fabric GSM 160 (Tolerance +/-10%) and 100% Cotton Yarn Dyed Corduroy Woven Fabric GSM 165 (Tolerance +/-10%), (Style No. AW1322)	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 18.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

297.

Case No. 318	M/s.Dharmesh Textiles Ltd.,
NC Meeting No.24/AM-19 dated 28.02.2019	F.No. 01/84/050/00191/AM19/DES-V
RA F.No. 33/24/040/00005/AM19	Adv. Authorisation No. 3310030461 dated 10.08.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.11.2018 for amendment in inputs Sl. No. 1 & 6 decided by NC on 25.10.2018 has been referred to DPIIT. NC decided to wait for comments. The case stands deferred for re-listing on 02.05.2019.	

298.

Case No.319	M/s. D'décor Home Fabrics Pvt. Ltd.
NC Meeting No. 24/AM19 dated 28.02.2019	F.No. 01/84/050/00002/AM19/DES-V
RA F.No. 03/94/040/00899/AM18	Adv.Authorisation. No. 0310818933 dated 06.02.2018
Request for delete the condition of GSM from decision of NC in its meeting No.4/84 dated 24.05.2018	
Decision: Committee considered the case as per agenda. Committee decided to defer the case for re-listing on 02.05.2019.	

299.

Case No.320	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 24/AM19 dated 28.02.2019	F.No. 01/84/171/00070/AM19/DES-V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 95(+/-10%) (Style No.1708). 2. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 95(+/-10%) (Style No. 1709).	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 07.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved	

the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

300.

Case No.321	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00071/AM19/DES.V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Pullover with Hood made of 70% Cotton 30% Polyester Dyed Knitted Fabric GSM290 (Tolerance + or – 10%) (Style No. 851743).	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 06.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

301.

Case No.322	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00072/AM19/DES.V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shirt (Full Sleeve) made of 97% Cotton 3% Elastane (Spandex) Dyed Woven Fabric GSM 201 (Tolerance +or – 10%) Style No. 103870	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 04.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

302

Case No.323	M/s . Radnik Exports
NC Meeting No. 24AM19 dated 28.02.2019	F.No. 01/84/171/00073/AM19/DES.V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Dress made of 100% Polyester Woven Dyed Fabric Width 56"GSM 100 +/-10%, (Style No. IMANI Dress)	
Decision: M/s Radnik Exports vide their letter dated 12.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for	

fixation the norms again.
GSM should match in import and export.

